GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA STARRED QUESTION NO. 235 TO BE ANSWERED ON 10.08.2023

REVISING POLICY GUIDELINES FOR BETTERMENT OF DAILY WAGE LABOURERS

235. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that various State Government Labour Welfare Boards have unspent money in their accounts due to stringent policy guidelines given by the Ministry;
- (b) if so, the details of the unspent amount, State-wise;
- (c) whether the Ministry is considering revising the policy guidelines in order to use the funds for betterment of the daily wage labourers; and
- (d) if not, the reasons therefor?

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ANSWER

MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV)

(a) to (d): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF THE RAJYA SABHA STARRED QUESTION NO. 235 FOR ANSWER ON 10.08.2023 REGARDING REVISING POLICY GUIDELINES FOR BETTERMENT OF DAILY WAGE LABOURERS BY SHRI K.R.N. RAJESHKUMAR.

(a) & (b): The Ministry has issued Model Welfare Scheme for Building and other Construction Workers in compliance to the Hon'ble Supreme Court order dated 04.10.2018 passed in WP (C) No. 318/2006 to all States/UTs. The scheme provides that fund constituted under the BOCW Act, 1996 may be utilised for providing benefits such as-(1) Life and disability cover (2) Health and Maternity Cover (3) Education (4) Housing (5) Skill Development (6) Awareness Programme (7) Pension.

The State /UTs through their State/UT BOCW Welfare Boards have been entrusted upon to implement the Scheme for the welfare of the Building and other Construction Workers.

(c) & (d): No such proposal is under consideration.

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